

SHRI C. M. POONACHA : I introduce† the Bill.

17.11½ Hrs.

APPROPRIATION (RAILWAYS)
No. 2 BILL*, 1968

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways."

The motion was adopted.

SHRI C. M. POONACHA : I introduce† the Bill.

17.12 Hrs.

APPROPRIATION (RAILWAYS)
BILL, 1968—contd.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of Railways, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the pur-

poses of Railways, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were also added to the Bill.

SHRI C. M. POONACHA : I move :
"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

17.15 HRS.

APPROPRIATION (RAILWAYS)
No. 2 BILL, 1968—contd.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : Sir, I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1967-68 for the purposes of Railways be taken into consideration."

The motion was adopted.

MR. SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-3-68.

†Introduced/moved with the recommendation of the President.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were also added to the Bill.

SHRI C. M. POONACHA : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

17.16 HRS.

***DEMANDS FOR GRANTS (ON ACCOUNT) HARYANA, 1968-69; AND DEMANDS FOR SUPPLEMENTARY GRANTS (HARYANA), 1967-68**

MR. SPEAKER : Now, we will take up the Demands for Haryana. It was decided in the Business Advisory Committee that this will be passed without discussion. Anyway the Budget will come before the House later. This is only vote on account. Therefore, may I put it to the vote of the House straightaway.

SOME HON. MEMBERS : No, Sir. We want to discuss it.

DEMAND No. 1—Land Revenue

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 21,14,150 be granted to the President out of the Consolidated Fund of the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Land Revenue."

DEMAND No. 2—State Excise Duties

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,38,960 be granted to the President out of the Consolidated Fund of

the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of State Excise Duties."

DEMAND No. 3—Taxes on Vehicles

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 72,000 be granted to the President out of the Consolidated Fund of the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Taxes on Vehicles."

DEMAND No. 4—Sales Tax

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,39,550 be granted to the President out of the Consolidated Fund of the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Sales Tax."

DEMAND No. 5—Other Taxes and Duties

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,37,300 be granted to the President out of the Consolidated Fund of the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Other Taxes and Duties."

DEMAND No. 6—Stamps

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 97,830 be granted to the President out of the Consolidated Fund of the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of Stamps."

*Moved into the recommendation of the President.